

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 6/82-ALC4/2013 **MEETING DATE** : 13.06.2013

The Meeting No. 6/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.06.2013, under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultant
3. Shri Manoj Kumar, Deputy Director, DC(MSME)
4. Shri Nitin K Jain Scientist –D, D/o Biotechnology
5. R.C. Meena, Dy. DG

Case No. A -5	M/s. Fermenta Biotech Limited
Meeting no. 6/AM 14	01/82/162/128/AM 13/DES III
Dated 13.06.2013	
Decision: It was decided to remind the firm to furnish following technical details: a) 2,4,6-Colidine is not required from the cholesteryl stage. Technical justification for applying this. b) The firm has given the chemistry again from chloesteryl Acetate whereas they have applied cholesterol as starting material. The firm may, therefore, be advised to furnish complete technical details as per Appendix 33 from Cholesterol Stage. © Recovery of Chloestrol in the process may be quantified along with copy of relevant technical literature. Copy of Post production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority maybe furnished. The case was deferred for 11.07.2013..	

Case No. A 6	M/s. Divis Laboratoreis Limited, Hyderabad
--------------	--

Meeting no. 6/AM 14, Dated 13.06.2013	01/82/162/00621/AM 13/DES III
Decision: It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.	

Case No. A -7	M/s. Jubilant Lifescience
Meeting no. 6/AM 14, Dated 13.06.2013	01/82/162/00064/AM14/DES III
Decision: It was decided to request the Chemexcil and the firm to furnish All Industry data of other manufacturers exporting this product. Accordingly, the case was deferred for 11.07.2013.	

Case No. B-51	M/s. Astrix Labs Pvt. Ltd.,
Meeting no. 6/AM 14	F.No.01/82/50/00165/AM13/DES-III
Dated 13.06.2013	RA.No.09/24/040/538/AM12
	Adv. Lic. No 0910051472 dated 27.02.2012
Decision: As requested by Department of Pharmaceuticals, it was decided to send a copy of application again to them for their comments. The case was deferred for 11.07.2013.	

Case No. B-52	M/s. M/s Chemcon speciality Chemicals P. Ltd.			
Meeting no. 6/AM 14	F.No.01/82/50/00835/AM13/DES-III			
Dated 13.06.2013	RA.No.11/24/040/143/AM12			
	Adv. Lic. No 3410031914 dated 13.10.2011			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/21/2012-Ch. II dated 13.04.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Para Nitro Benzyl	1 kg	1	Sodium Bromate	0.427 kg
Bromide		2.	Para Nitrotoluene	0.845 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-53	M/s Symbiotec Pharmaceuticals Labs Ltd.
Meeting no. 6/AM 14, Dated 13.06.2013	F.No.01/82/50/00874/AM11/DES-III
RA.No.11/24/040/00017/AM12	Adv. Lic. No 1110018129 dated 11.08.2008
Decision: As requested by Department of Pharmaceuticals, it was decided to send a copy of application again to them for their comments. The case was deferred for 11.07.2013	

Case No. B-54	M/s. Kairav Chemoforbe Industries Ltd.,
Meeting no. 6/AM 14 Dated 13.06.2013	F.No.01/82/50/00819/AM12/DES-III
RA.No.03/94/040/00413/AM12	Adv. Lic. No 0310646512 dated 04.08.2011
Decision: It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-55	M/s. Lupin Limited
Meeting no. 6/AM 14 Dated 13.06.2013	01/82/50/00417/Am 11/DES III
RLA File No. 03/95/40/00127/AM 11	Advance Authorisation No. 0310575276 dated 20.5.2010
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.	

Case No. B-56	M/s Actavis Pharma Manufacturing Pvt. Ltd.	
	File Nos.	Adv. Lic. Nos.
Meeting no. 6/AM 14	F.No. 01/82/50/01121/AM11 F.No. 01/82/50/00082/AM12	0410117838 dt. 07.10.10 0410119146 dt. 24.11.10
Dated – 13.06.2013	F.No. 01/82/50/00054/AM12 F.No. 01/82/50/00281/AM12 F.No. 01/82/50/00279/AM12 F.No. 01/82/50/00855/AM12 F.No. 01/82/50/00802/AM12 F.No. 01/82/50/00394/AM13	0410121620 dt. 25.10.11 0410123669 dt. 29.04.11 0410123664 dt. 29.04.11 0410127671 dt. 30.08.11 0410128104 dt. 15.09.11 0410137015 dt. 05.06.12

Decision : It was decided to reject the request of the firm, as the norms were given as applied.		

Case No. B-57	M/s FMC Agricultural Products, Bangalore	
	File Nos.	Adv. Lic. Nos.
Meeting no. 6/AM 14	F.No. 01/82/50/00612/AM08	0710053369 dt. 14.09.07
	F.No. 01/82/50/01173/AM08	0710054550 dt. 16.11.07
Dated – 13.06.2013	F.No. 01/82/50/01575/AM08	0710056002 dt. 22.02.08
	F.No. 01/82/50/00212/AM08	0710056292 dt. 07.03.08
Decision: It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.		

Case No. B-58	M/s. Emcure Pharma Ltd.,
Meeting no. 6/AM 14 Dated 13.06.2013	F.No.01/82/50/00959/AM12/DES-III
RA.No.31/83/040/00170/AM12	Adv. Lic. No 3410051562 dated 21.11.2011
Decision: Committee considered case as per agenda. Shri V.H Sathe, Controller production and Shri Narendra Adawadkar General Manager Excise from M/s. Emcure Pharma Ltd., appeared before the Committee for personal hearing and explained the case. After detailed discussion, it was noted that the potency of DALTEPARIN SODIUM imported was actually 151, 154, and 156 IU/mg instead of 160,IU/mg given in the application. The Committee considered case as per agenda in consultation with technical authority present in meeting, and written comments followed by D/Pharmaceuticals decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Import Item					
1.	DALTEPARIN SODIUM DS, EU + ROW E [RELEVANT BULK DRUG]	70.393 mg	88.00 mg	105.60 mg	126.75 mg
2.	BARREL WITH NEEDLE SHIELD (HYPAK SCF1MLL 27GA1/2-5BEV FM27 LTP) - [PACKING MATERIAL]	Relevant, as per packing policy			
3	RUBBER STOPPER (HYPAK BSCF1MLL PH701/50CBLACK SI1000) - [PACKING MATERIAL]	Relevant, as per packing policy			
4.	PLUNGER ROD THREADED (HYPAK PR1MLL PSTYR CRISTAL) - [PACKING MATERIAL]	Relevant, as per packing policy			
RA concerned may take further necessary action as per above decision of NC.					

Case No. B-59		M/s. Emcure Pharma Ltd.,
Meeting no. 6/AM 14 Dated 13.06.2013		F.No.01/82/162/00019/AM14/DES-III
RA.No.31/83/040/00292/AM11		Adv. Lic. No 3410046379 dated 11.01.2011
Decision: Committee considered case as per agenda. Shri V.H Sathe, Controller production and Shri Narendra Adawadkar General Manager Excise from M/s. Emcure Pharma Ltd., appeared before the Committee for personal hearing and explained the case. After detailed discussion, the Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise the export product as per details given below as the composition of each export product remain unchanged.		
S.No	Export Item	Physical export Qty in Nos.
1.	Emceph 1 GM Injection (Ceftriaxone Injection USP)	13200Nos.
2	C-Tri 1 GM Injection (Ceftriaxone for Injection USP)	322680 Nos.
3	Q CEPH 1 GM Injection (Ceftriaxone Injection for USP)	92000 Nos.
RA concerned may take further necessary action as per above decision of NC.		

Case No. B-60	M/s. Sterling Auxillaries Pvt. Limited, Mumbai
Meeting no. 6/AM 14 Dated 13.06.2013	01/82/050/01016/AM 11/DES III (Pt.)
Advance Licence No.	0310601007 dated 11/11/2010
RLA's File No	03/95/040/00600/AM 11
Decision: In the light of written comments received from Department of Chemical and Petrochemicals, committee clarified that the item indicated in the Advance authorization, Norms committee communication earlier and as per the shipping bill is technically the same.	

Case No. B-62	M/s. Actavis Pharma Manufacturing Ltd.
Meeting no. 6/AM 14 Dated 13.06.2013	F.No. 01/82/50/00336/AM13/DES III
RLA F. No. 04/04/040/00328/AM13	Adv. Lic. No. 0410136360 dated 14.05.2012
Decision: It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.	
Case No. B-61	M/s. Arch Pharmalabs Limited, Mumbai
Meeting no. 6/AM 14 Dated 13.06.2013	F.No. 01/82/50/00870/AM 09/DES III (Pt.)
RLA F. No. 03/94/040/00393/AM 09	Adv. Lic. No. 0310481979 dated 8.8.2008
Decision: It was decided to remind the firm to furnish the % yield on molar basis and Production and Consumption Data Certified by Central Excise Authority within 15 days. Defer the case for 11.07.2013.	

Case No. B-63	M/s. Cadila Healthcare Ltd.				
Meeting no. 6/AM 14	F.No.01/82/50/00161/AM13/DES-III				
Dated 13.06.2013	RA.No.08/24/040/00306/AM12				
	Adv. Lic. No 0810110029 dated 23.03.2012				
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Norms allowed for export of Lamotrigine (1 no. of Tablet) Qty. in mg					
S.No	Import item	25 mg tabs	100 mg tabs	150 mg tabs	200 mg tabs
1.	Lamotrigine	25.5 mg	102 mg	153 mg	204 mg
2.	Microcrystalline	30 mg	120	180	240

2.	Microcrystalline Cellulose (Avicel PH 101)	30 mg	120 mg	180 mg	240 mg
3	Lactose Monohydrate	15 mg	60 mg	90 mg	120 mg
4.	Bottles & Caps	Relevant, as per packing policy			

Norms for 1 kg Lamotrigine		
S.No	Import Item	Qty allowed in kg
1.	2,3 Dichloro Benzoyl Nitrile	1.198
2	Amino Guanidine Bicarbonate	1.198
3	Di Methyl Sulphoxide	0.70
4.	Methanol	2.80

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-64	M/s. Cadila Healthcare Ltd.				
Meeting no. 6/AM 14, Dated 13.06.2013	F.No.01/82/50/00844/AM13/DES-III				
RA.No.08/24/040/00148/AM13	Adv. Lic. No 0810115662 dated 08.10.2012				
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Norms recommended for 1 no. of tablet Quantity in mg					
S. No	Import item				
		25 mg tabs	100 mg tabs	150 mg tabs	200 mg tabs
1.	Lamotrigine	25.5	102	153	204
2.	Microcrystalline Cellulose (Avicel PH 101)	30	120	180	240
3.	Lactose Monohydrate	15	60	90	120
4.	Bottles & Caps	Relevant, as per packing policy			
Norms for 1 kg Lamotrigine					
S.No	Import item	Qty allowed (kg/kg)			
1	2,3 Dichloro Benzoyl Nitrile	1.222			

2.	Amino Guanidine Bicarbonate	1.222
3.	Di Methyl Sulphoxide	0.70
4.	Methanol	2.80
5.	IPA (Isopropyl Alcohol)	0.37

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-65	M/s. Cadila Healthcare Ltd.
Meeting no. 6/AM 14, Dated 13.06.2013	F.No.01/82/50/00162/AM13/DES-III
RA.No.08/24/040/00014/AM10	Adv. Lic. No 0810110002 dated 22.03.2012

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	S.No	Import item	For Export of 1 million Tablets (Qty in kg)		
Losartan Potassium			25 mg	50 mg	100 mg
	1.	Toulene	36.72	73.44	146.88
	2.	1-Triethyl-5-[4'-(Bromomethyl) {1,1'-Biphenyl}4-yl] 1 H-Tetrazole	37.23	74.46	148.92
	3.	2-Butyl-4-Chloro-5-Formyl Imidazole (BFCI)	12.75	25.50	51.0
	4.	Aceto Nitrile	81.60	163.20	326.40
	5.	Methylene Chloride (MDC)	43.605	87.21	174.42
	6.	N-Heptane	31.62 Ltrs.	63.24 Ltrs.	126.48 Ltrs.
	7.	Lactose Monohydrate NF	43.00	86.00	172.00
	8.	Microcrystalline Cellulose NF (Avicel PH 102)	5.0	10.0	20.0
	9.	Low substituted hyroxypropyl Cellulose	2.50	5.0	10.0
	10.	Magnesium Stearate NF	1.00	2.00	4.00
	11.	Bottles & Caps (packing materials in finished form) 1. 60 CC white HDPE bottle	Relevant, as per packing policy.		
	12.	11 b. CRC white cap 33 mm pulp liner			
	13.	11 c. 150 cc white HDPE bottle			
	14.	11 d. white continuous			

		(Thread 38 MM cap)	
	15	11 e 400 CC White HDPE bottle	
	16	11 f. NCRC white cap 53 MM pulp liner	
	17	11 g 750 CC white HDPE bottle	
	18	11 h. 300 CC WH HDPE Bottle	
	19.	11 i. NCRC WH Cap 45 MM	
RA may take appropriate action as per the decision of Norms Committee.			

Case No. B 66	M/s. Chirag Enterprise,
Meeting no. 3/AM 13 Dated 9.5.2013	F.No.01/82/050/00256/AM 11/DES III F.No.01/82/050/01090/AM 11/DES III
Advance Authorisation No.	2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
RLA File NO	24/24/040/00009/AM 11 24/24/040/00014/AM 11
Decision: It was decided to defer the case for 11.07.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B-67	M/s. Titan Laboratories Limited,
Meeting no. 6/AM 14 Dated 13.06.2013	F.No. 01/82/50/00831/AM12/DES III
RLA F. No. 03/95/040/00570/AM12	Adv. Lic. No. 0310659395 dated 13.10.2011
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments and ask the firm to furnish a copy of Mater Batch Formula. The case was deferred for 11.07.2013.	

Case No. B -68	M/s. Gaurav Pharma Limited, New Delhi
----------------	---------------------------------------

Meeting no. 6/AM 14	01/82/162/00018/AM 13/DES III
Dated 13.06.2013	
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013.	

Case No. B -69	M/s. Pregna International Limited, Mumbai
Meeting no. 6/AM 14 Dated 13.06.2013	01/82/050/00941/AM 13/DES III
Advance Authorisation NO.	0310665072 dated 15.11.2011
RLA File No.	03/95/040/00635/AM 12
Decision: It was decided to defer the case for 11.07.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B -70	M/s. Ruby Fragrance Pvt. Limited			
Meeting no. 6/AM 14 Dated 13.06.2013	F.No. 01/82/50/00966/AM 12 F.No. 01/82/50/00295/Am 12			
Advance Licence Nos.	3510035931 dated 25.05.2011 3510034005 dated 25.05.2011			
RA file Nos.	35/24/40/00045/AM 12 35/24/40/00025/AM 12			
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/100/2010-Ch.II dated 21.02.2013 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
(i) Eugenol in Liquid form packed in PVC Drums.	1 kg	1.	Clove Leaf Crude Oil	1.120 kg (only relevant packing material as per packing Policy)
(ii) Caryphyllene in Liquid form packed in PVC Drums.	1 kg	1.	Clove Leaf Crude Oil	1.120 kg (only relevant packing materials as per packing Policy)

RA concerned may take further necessary action as per above decision of NC

Case No. B- 71	M/s. Zandu Chemicals, Limited
Meeting no. 6/AM 14 Dated 13.06.2013	01/82/050/00741/AM 05/DES III
Advance Authorisation NO.	0310314526 dated 01.02.2005
RLA File No.	03/95/040/02135/AM 05
Decision: It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.:309/24/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/83/050/00397/AM07/	RLA File :03/95/040/00325/AM07/	Lic.No/Date:0310388296 06.07.2006	Defer Date:11.07.2013
Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.				

2

Case No.:1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Approved	
HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	Defer Date:11.07.2013	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2011-Ch. II dated 14.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
2,3 -DIMETHYL, BIS(3,4-DIHYDROXY PHENYL)BUTANE OR NGDA (VINTOX)	1 kg	1	VANILLIN	33.780 kg
		2.	METHYL-2 CHLOROPROPIONATE	24.270 kg
		3.	1,4 DIOXANE	26.160 kg
		4.	METHYL ISOBUTYL KETONE	36.575 kg
		5.	METHANOL	38.815 kg
		6.	ACETONITRILE	18.810 kg
		7.	CARBON	0.315 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP	Meet No/Date:6/82-ALC4/2013	Status:Case Deferred
----------------------------	--------------------------------------	-----------------------------	----------------------

3		PROTECTION LTD.,	13.06.2013	
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:11.07.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 11.07.2013.			

4	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:11.07.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 11.07.2013.			

5	Case No.:7/14/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00369/AM11/	RLA File :03/94/040/01082/AM10/	Lic.No/Date:0310571324 26.04.2010	Defer Date:11.07.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013.			

6	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:11.07.2013
	Decision : It was decided to call a copy of application from RA/firm and forward it to Department of Pharmaceuticals. for their comments. The case was deferred for 11.07.2013.			

7	Case No.:25/2/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
	HQ File :01/82/050/00025/AM14/	RLA File :03/95/040/00418/AM11/	Lic.No/Date:0310595268 05.10.2010	Defer Date:
	Decision : Decision : Committee considered case as per agenda and light of earlier decision taken in 26/82 meeting held on 27.09.2011 and in consultation with technical authority present in meeting decided to revise the norms as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin 450 mg. Capsules	1 No.	1.	Sodium Rifa-S	1.02 KGA/kg of Rifampicin
[Rifampicin 459 mg/capsule]		2.	Chloroform	0.661 kg/kg of Rifampicin
Rifampicin 75 mg Capsule		3.	Acetic Acid	0.16 kg/kg of

Rifampicin 75 mg Capsule [Rifampicin = 76.5 mg/ Capsule of 75 mg] Rifampicin 150 mg Capsule [Rifampicin =153 mg/Capsule of 150 mg]		3.	Acetic Acid	0.10 kg/kg of Rifampicin
		4.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		5.	Methylene Chloride	0.933 kg/kg of Rifampicin
		6.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		7.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		8.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		9.	Acetone	0.832 kg/kg of Rifampicin
		10.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg/tablet
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg/tablet
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg/tablet
Ethambutol 600 mg Tablet [Ethambutol =612 mg/Tablet] Ethambutol 200 mg Tablet [Ethambutol =204 mg/tablet] Ethambutol =400 mg/tablet] [Ethambutol =408mg/tablet]	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
		3.	Methanol	0.5620 kg/kg of Ethambutol
		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets [Pyrazinamide=765 mg/tablet] Pyrazinamide 250 mg Tablets [Pyrazinamide=255 mg/tablet] Pyrazinamide 500 mg Tablets [Pyrazinamide=510 mg/tablet]	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg/tablet

	[Pyridoxine=5.01mg/tablet]			
	Ethionamide 250 mg tablet	1 No.	1.	Ethionamide 255 mg./tablet
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Rejected
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:
	Decision : It was noticed that the case has already been closed in meeting no. 29 dated 24.01.2013.			

9	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for thier comments. The case was deferred for 11.07.2013.			

10	Case No.:8/2/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00008/AM14/	RLA File :03/95/040/01043/AM11/	Lic.No/Date:0310623747 28.03.2011	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 11.07.2013.			

11	Case No.:4/2/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00004/AM14/	RLA File :03/95/040/00983/AM11/	Lic.No/Date:0310626783 15.04.2011	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

12	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
--	------------------------------------	------------------------------------	---	-----------------------------

13	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

14	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items with their composition immediately. The case was deferred for 11.07.2013.			

15	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:11.07.2013
	Decision : Department of Industrial Policy and Promotion was requested to furnish wastage in each import item separately. The comments from DIPP in this regard have not been received so far. The case was deferred for 11.07.2013 for comments of Department of Industrial Policy and Promotion.			

16	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the following technical details:- • Export product is Amoxycillin & Potassium for Oral Suspension, 70 ml Bottle. Under ANF 4A, the export product is shown as Amoxycillin & Clavulanate Pot. Tablets 375 mg. Kindly clarify. • In the reply received from the firm vide their letter dated 7.12.2012, there is not DML for Tablets and the Master Batch formula is given for 3.3 gm/30 ml suspension which is not matching with export product. The case was deferred for 11.07.2013.			

17	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License along with list of approved items, showing composition of export products immediately. The case was deferred for 11.07.2013.			

	Case No.: 55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	------------------------------------	--	---	------------------------------

18	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:11.07.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013 for the comments of Department of Pharmaceuticals.				

19	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals and Department of Chemicals and Petrochemicals.			

20	Case No.: 22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

21	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

22	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

23	Case No.: 1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:11.07.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HO File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698	Defer Date:11.07.2013

24			16.04.2012	
	Decision : It was decided to remind the firm to furnish a copy of complete set of technical details as per Appendix 33 immediately. The case was deferred for 11.07.2013.			
25	Case No.: 77/4/82-ALC4/2013	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00118/AM14/	RLA File :30/21/040/00003/AM13/	Lic.No/Date:3010085321 20.04.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 11.07.2013.			
26	Case No.: 2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:11.07.2013
	Decision : Reply received form the firm and It was decided to reopen the case. Copy of reply has been sent to O/o DC(MSME) for their comments. The case was deferred for 11.07.2013.			
27	Case No.: 3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:11.07.2013
	Decision : Reply received form the firm and It was decided to reopen the case. Copy of reply has been sent to O/o DC(MSME) for their comments. The case was deferred for 11.07.2013.			
28	Case No.: 5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
29	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			
	Case No.: 46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred

30			13.06.2013	
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

31	Case No.: 46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

32	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

33	Case No.: 84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:11.07.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013 for comments of Department of Pharmaceuticals.			

34	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals. Accordingly, the case was deferred for 11.07.2013 for comments of Department of Pharmaceuticals.			

35	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	-------------------------------------	--	---	------------------------------

36	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:11.07.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013 for the comments of Department of Pharmaceuticals.			
37	Case No.:61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the complete technical details as per Appendix 33 immediately. The case was deferred for 11.07.2013.			
38	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and End use of the export product. The case was deferred for 11.07.2013.			
39	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of reply received from the firm to Department of Chemcials and Petrochemicals for their comments. The case was deferred for 11.07.2013.			
40	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 immediately. The case was deferred for 11.07.2013.			
41	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 immediately. The case was deferred for 11.07.2013.			
	Case No.:40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred

42	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:11.07.2013
Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 11.07.2013				

43	Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish a copy of DML for the export product immediately. The case was deferred for 11.07.2013.			

44	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the following technical details: Complete technical details as per Appendix 33 mainly stepwise % yield on molar basis, molar requirement of reactants and Recovery of Solvent in the entire process. Copy of application again send to Department of Pharmaceuticals for thier comments. The case was deferred for 11.07.2013.			

45	Case No.: 36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:11.07.2013
	Decision : it was decided to remind the firm to following details: • Complete description and quantitative requirement applied for import for the manufacture of 1 kg Omeprazole API. • There are 3 export products. The norms applied for import against each export product may be given separately. The case was deferred for 11.07.2013.			

46	Case No.: 6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:11.07.2013
	Decision : it was decided to remind the firm to following technical details: Complete technical details as per Appendix 33. End use of the export product. In case of drug intermediate, name of bulk drug produced from it may be given. The case was deferred for 11.07.2013.			

47	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for thier comments. The case was deferred for 11.072013.			

48	Case No.:40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 11.07.2013.			

49	Case No.:58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the details sought vide minutes dated 18.4.2013 immediately. The case was deferred for 11.07.2013.			

50	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

51	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to following technical details: • Copy of DML for 2 export products. • Copy of MBF duly authenticated by Quality Control Incharge • Reasons for variations in wastage claimed for the two export products. The case was deferred for 11.07.2013			

52	Case No.:3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
	HO File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056	Defer Date:

Decision : Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Warfarin 1 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	1.09 kg
		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	168.08 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 2 mg Tablet	1 Million	1.	Warfarin Sodium Clatharate USP	2.18 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	167.12 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 2.5 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	2.725 kg
		2.	Hydroxypropyl Cellulose	3.68 kg
		3.	Lactose Monohydrate	166.98 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 3 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	3.27 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	165.53 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 4.0 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	4.36 kg
		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	165.12 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 5.0 mg Tablets	1 Million	1.	Warfarin Sodium Clatharate USP	5.45 kg
		2.	Hydroxypropyl Cellulose	3.67 kg

		3.	Lactose Monohydrate	159.50 kg		
		4.	Magnesium Stearate	1.38 kg		
		5.	60 CC White HDPE Round Bottle	As per packing policy		
		6.	Bottle 300 CC White HDPE	As per packing policy		
		7.	33 MM White PP Screw Cap	As per packing policy		
		8.	45 MM White PP Screw Cap	As per packing policy		
		Warfarin 6.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	6.54 kg
				2.	Hydroxypropyl Cellulose	3.66 kg
3.	Lactose Monohydrate			156.07 kg		
4.	Magnesium Stearate			1.37 kg		
5.	60 CC White HDPE Round Bottle			As per packing policy		
6.	Bottle 300 CC White HDPE			As per packing policy		
7.	33 MM White PP Screw Cap			As per packing policy		
8.	45 MM White PP Screw Cap			As per packing policy		
Warfarin 7.5 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	8.175 kg		
		2.	Hydroxypropyl Cellulose	3.66 kg		
		3.	Lactose Monohydrate	156.87 kg		
		4.	Magnesium Stearate	1.37 kg		
		5.	60 CC White HDPE Round Bottle	As per packing policy		
		6.	Bottle 300 CC White HDPE	As per packing policy		
		7.	33 MM White PP Screw Cap	As per packing policy		
		8.	45 MM White PP Screw Cap	As per packing policy		
Warfarin 10 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	10.90 kg		
		2.	Hydroxypropyl Cellulose	3.66 kg		
		3.	Lactose Monohydrate	154.67 kg		
		4.	Magnesium Stearate	1.37 kg		
		5.	60 CC White HDPE Round Bottle	As per packing policy		
		6.	Bottle 300 CC White HDPE	As per packing policy		
		7.	33 MM White PP Screw Cap	As per packing policy		
		8.	45 MM White PP Screw Cap	As per packing policy		

RA concerned may take further necessary action as per above decision of NC.

53	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:11.07.2013
	Decision : It was decided to give a final reminder to the firm to furnish the complete details of their export product and also a copy of valid Drug Manufacturing License, within 15 days else their case would be closed. The case was deferred for 11.07.2013.			

54	Case No.: 10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

55	Case No.: 87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.				

56	Case No.: 85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:11.07.2013
Decision : It was decided to remind the firm to furnish the following information sought by DC(MSME) vide their letter dated 12.2.2013: • Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years. • Detailed justification of wastage claimed at each stage. • Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act. • Earlier authorization of the above product, if any. The case was deferred for 11.07.2013				

57	Case No.: 96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:11.07.2013
Decision : In the light of written comments received from Department of Chemicals & Petrochemicals vide their OM No. 14010/40/2011CH-II dated 22.03.2013, it was decided to call from the firm the following technical details: • Details of manufacturing process with chemical equations molecular formula , molecular weights. • Yield obtained in each step • Authentic technical literature insupport of yield obtained • CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input. The case was deferred for 11.07.2013.				

58	Case No.: 91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:11.07.2013
Decision : It was decided to remind the firm to furnish following information: Technical specifications, % composition 9by weight), weight per piece and the copy of export order for the export product i.e. Intrauterine Contraceptive Device Copper T 380 Ag may be furnished. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.				

The net weight of item of import i.e. Copper Silver 10 Alloy Silver Content 10% Nominal) in one piece of export product and quantity applied (net content+wastages, if any) may be furnished with technical justification.
 Complete material balance indicating input and output material at each stage of manufacturing process.
 Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
 Any other relevant information.
 The case was deferred for 11.07.2013

59	Case No.:21/31/82-ALC4/2012	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/	Lic.No/Date:0310712671 12.10.2012	Defer Date:11.07.2013
	Decision : it was decided to remind the firm to furnish following information: • Complete manufacturing process involved in the item of export indicating the wastage generated at each stage of manufacture, duly certified by a Chartered Engineer. • Description of import and export item are the same and both are of standard size. Therefore, complete justification may be provided for exporting the item and the actual activity involved. • Commercial value of the wastage generated during the manufacturing process. • Production of the item of export cis-a-vis consumption of raw materials (both imported and indigenous) during the past three years, separately for each export item, duly certified by Chartered Accountant. The case was deferred for 11.07.2013.			

60	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of C&PC			

61	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:11.07.2013
	Decision : it was decided to remind the firm to furnish following technical details: Copy of valid Drug Manufacturing License for the export product; and Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 11.07.2013.			

62	Case No.: 51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of reply received from the firm to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013.			

63	Case No.: 36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

64	Case No.: 105/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01252/AM13/	RLA File :09/24/040/00361/AM13/	Lic.No/Date:0910054229 01.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

65	Case No.: 37/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00641/AM13/	Lic.No/Date:0310714114 01.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

66	Case No.: 95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	-------------------------------------	-----------------------------------	---	------------------------------

68	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
69	Case No.:95/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01242/AM13/	RLA File :09/24/040/00342/AM13/	Lic.No/Date:0910054286 08.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
70	Case No.:15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
71	Case No.:170/33/82-ALC4/2012	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01317/AM13/	RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
72	Case No.:23/31/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01063/AM13/	RLA File :03/95/040/00555/AM13/	Lic.No/Date:0310714767 09.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
73	Case No.:25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
74	Case No.:148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

75	Case No.: 39/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01079/AM13/	RLA File :03/94/040/00696/AM13/	Lic.No/Date:0310715048 16.11.2012	Defer Date:11.07.2013
	Decision :: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013.			

76	Case No.: 90/33/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01237/AM13/	RLA File :09/24/040/00394/AM13/	Lic.No/Date:0910054339 19.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 16/33/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01163/AM13/	RLA File :05/24/040/00308/AM13/	Lic.No/Date:0510339206 20.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

79	Case No.: 181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

80	Case No.: 48/31/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01088/AM13/	RLA File :03/94/040/00711/AM13/	Lic.No/Date:0310715606 23.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:6/82-ALC4/2013	Status: Case Deferred
--	--------------------------------------	----------------------------------	-----------------------------	------------------------------

81			13.06.2013	
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:13.06.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 120/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01267/AM13/	RLA File :09/24/040/00396/AM13/	Lic.No/Date:0910054387 27.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 166/33/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01313/AM13/	RLA File :09/24/040/00382/AM13/	Lic.No/Date:0910054386 27.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

84	Case No.: 167/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01314/AM13/	RLA File :09/24/040/00391/AM13/	Lic.No/Date:0910054388 27.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

85	Case No.: 50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 108/33/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Approved
	HQ File :01/82/050/01255/AM13/	RLA File :09/24/040/00424/AM13/	Lic.No/Date:0910054414	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

87

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
BENZETHONIUM CHLORIDE OR VIV-BZC	1 kg	1	DIETHYLENE GLYCOL	0.679 kg
		2.	THIONYL CHLORIDE	2.28 kg
		3.	4-TERT OCTYL PHENOL	1.00 kg
		4.	ETHYL ACETATE	2.18 kg
		5.	TOLUENE	1.495 kg
		6.	HEXANE	1.22 kg

RA may take appropriate action as per the decision of Norms Committee.

88

Case No.:109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date:11.07.2013

Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

89

Case No.:1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 19.04.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
		6.	Activated Carbon	0.04 kg

RA concerned may take further necessary action as per above decision of NC.

90

Case No.:123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:11.07.2013

Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

91	Case No.: 128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

92	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:11.07.2013
	Decision : It was decided to send a copy of reply received from the firm to Department of DIPP for their comments. The case was deferred for 11.07.2013.			

93	Case No.: 14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

94	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

95	Case No.: 185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

96	Case No.: 187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	-------------------------------------	-----------------------------------	---	------------------------------

97			13.06.2013	
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

98	Case No.:57/31/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01097/AM13/	RLA File :03/94/040/00728/AM13/	Lic.No/Date:0310716371 05.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

99

Case No.: 61/28/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Approved
HQ File :01/82/050/01028/AM13/	RLA File :09/24/040/00436/AM13/	Lic.No/Date:0910054444 05.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 01.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
2-METHOXY METHYL-P-PHENYLANEDIAMINE BASE OR JAROCOL MBB	1 kg	1	2-CHLORO BENZYL CHLORIDE OR ORTHO CHLORO BENZYL CHLORIDE	3.328 kg
		2.	TOLUENE	2.850 kg
		3.	METHANOL	2.565 kg
		4.	TETRA ETHYL AMMONIUM BROMIDE (TBAB)	2.600 kg
		5.	BENZYL AMINE	3.974 kg

RA may take appropriate action as per the decision of Norms Committee.

100	Case No.:73/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/01220/AM13/	RLA File :09/24/040/00429/AM13/	Lic.No/Date:0910054448 05.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

101	Case No.:93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:11.07.2013

Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

102	Case No.: 127/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01274/AM13/	RLA File :08/24/040/00155/AM13/	Lic.No/Date:0810116730 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

103	Case No.: 168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

104	Case No.: 172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

105	Case No.: 176/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01323/AM13/	RLA File :08/24/040/00301/AM13/	Lic.No/Date:0810116729 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

106	Case No.: 188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

107	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

108	Case No.:41/33/82-ALC4/2012		Party Name:GITANJALI CHEMICALS PVT LTD		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Approved	
	HQ File :01/82/050/01188/AM13/		RLA File :03/94/040/00747/AM13/		Lic.No/Date:0310716657 07.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2008-Ch. II dated 17.07.2008, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Item of Export		Quantity	S.No	Item of Import	Quantity allowed		
	ANISOLE PURE (MIN.99%)	1 kg	1	ANISOLE CRUDE (MAX.96%	1.10 kg			
			2.	CAUSTIC SODA FLAKES	0.120 kg			
	Party to be advised to apply for fixation of SION.							
	RA may take appropriate action as per the decision of Norms Committee.							

109	Case No.:43/33/82-ALC4/2012		Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Deferred	
	HQ File :01/82/050/01190/AM13/		RLA File :03/94/040/00727/AM13/		Lic.No/Date:0310716674 07.12.2012		Defer Date:11.07.2013	
	Decision :It was decided to defer the case for 11.072013 for comments of Department of Chemicals na dPetrochemicals.							

110	Case No.:175/33/82-ALC4/2012		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Deferred	
	HQ File :01/82/050/01322/AM13/		RLA File :05/23/040/00356/AM13/		Lic.No/Date:0510340518 10.12.2012		Defer Date:11.07.2013	
	Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.							

111	Case No.:76/33/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Deferred	
	HQ File :01/82/050/01223/AM13/		RLA File :09/24/040/00411/AM13/		Lic.No/Date:0910054467 10.12.2012		Defer Date:11.07.2013	
	Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.							

112	Case No.:10/27/82-ALC4/2012		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Deferred	
	HQ File :01/82/050/00965/AM13/		RLA File :09/24/040/00416/AM13/		Lic.No/Date:0910054496 12.12.2012		Defer Date:11.07.2013	
	Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013.							

113	Case No.: 66/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01213/AM13/	RLA File :09/24/040/00443/AM13/	Lic.No/Date:0910054499 12.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/	Lic.No/Date:0810116862 13.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 140/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01287/AM13/	RLA File :09/24/040/00448/AM13/	Lic.No/Date:0910054511 14.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

117	Case No.: 64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			

118	Case No.: 85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	-------------------------------------	---	---	------------------------------

119	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

120	Case No.: 104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

121	Case No.: 110/33/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01257/AM13/	RLA File :08/24/040/00324/AM13/	Lic.No/Date:0810116928 18.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

122	Case No.: 125/33/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01272/AM13/	RLA File :56/24/040/00032/AM13/	Lic.No/Date:5610001382 18.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

123	Case No.: 131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

124	Case No.: 169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

125	Case No.: 184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

126	Case No.:53/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

127	Case No.:55/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

128	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

129	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

130	Case No.:45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

131	Case No.:46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

	Case No.:164/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT LTD	Meet No/Date:6/82-ALC4/2013	Status:Case Deferred
--	-------------------------------------	-----------------------------------	-----------------------------	-----------------------------

132	Case No.:104/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:0/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01311/AM13/	RLA File :05/24/040/00360/AM13/	Lic.No/Date:0510341511 21.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

133	Case No.:135/33/82-ALC4/2012	Party Name:VIRAT EXPORTS PLTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved										
	HQ File :01/82/050/01282/AM13/	RLA File :05/24/040/00365/AM13/	Lic.No/Date:0510341550 24.12.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/26/2012-Ch. II dated 12.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>MENTHONE</td><td>1 kg</td><td>1</td><td>PIPERITONE</td><td>1.071 kg</td></tr> </tbody> </table>					Item of Export	Quantity	S.No	Item of Import	Quantity allowed	MENTHONE	1 kg	1	PIPERITONE	1.071 kg
Item of Export	Quantity	S.No	Item of Import	Quantity allowed										
MENTHONE	1 kg	1	PIPERITONE	1.071 kg										
RA may take appropriate action as per the decision of Norms Committee.														

134

Case No.:113/33/82-ALC4/2012	Party Name:RIDDHI PHARMA	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved	
HQ File :01/82/050/01260/AM13/	RLA File :34/24/040/00225/AM13/	Lic.No/Date:3410035749 28.12.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch. II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
4 - AMINO 1,2, 4 TRIAZOLE	1 kg	1	HYDRAZINE HYDRATE	1.252 kg
		2.	FORMIC ACID PURITY 85%	1.350 kg
RA may take appropriate action as per the decision of Norms Committee.				

135	Case No.:53/33/82-ALC4/2012	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01200/AM13/	RLA File :03/94/040/00820/AM13/	Lic.No/Date:0310718503 28.12.2012	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals				

136	Case No.:136/33/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01283/AM13/	RLA File :09/24/040/00457/AM13/	Lic.No/Date:0910054624 31.12.2012	Defer Date:11.07.2013

Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

137	Case No.: 183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

138	Case No.: 33/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00074/AM14/	RLA File :09/24/040/00439/AM13/	Lic.No/Date:0910054647 01.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

139	Case No.: 70/33/82-ALC4/2012	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01217/AM13/	RLA File :07/24/040/00398/AM13/	Lic.No/Date:0710092831 01.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			

140	Case No.: 129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

141	Case No.: 130/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01277/AM13/	RLA File :08/24/040/00161/AM13/	Lic.No/Date:0810117325 02.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

142	Case No.: 165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

143	Case No.: 171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 32/4/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00073/AM14/	RLA File :09/24/040/00465/AM13/	Lic.No/Date:0910054683 03.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

147

Case No.:40/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved	
HQ File :01/82/050/01080/AM13/	RLA File :03/95/040/00777/AM13/	Lic.No/Date:0310719514 07.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
5-BROMO-2,4-DICHLOROPYRIMIDINE	1 kg	1	URACIL	2.342 kg
		2.	METHYLENE CHLORIDIE (MDC)	3.750 kg
		3.	TRIETHYL AMINE	3.200 kg
		4.	METHYL TERT BUTYL ETHER (MTBE)	3.360 kg
RA may take appropriate action as per the decision of Norms Committee.				

148	Case No.: 132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

149	Case No.: 134/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01281/AM13/	RLA File :05/23/040/00408/AM13/	Lic.No/Date:0510342701 08.01.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

150	Case No.: 31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718 08.01.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

Case No.:52/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Deffered and Re-indexed
HQ File :01/82/050/01092/AM13/	RLA File :03/95/040/00708/AM13/	Lic.No/Date:0310719783 08.01.2013	Defer Date:13.06.2013

Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2012-Ch. II dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
NUA (4-PIPERIDINOL 2,2,6,6-TETRAMETHYL-1 (UNDECYLOXY)	1 kg	1	LA-7RD (1-PIPERIDINYLEXY 4-HYDROXY 2,2,6,6 TETRA METHYL	0.700 kg
		2.	LAUROX (LAUROYL PEROXIDE)	1.589 kg
		3.	D-40 (SOLVENT)	1.459 kg
		4.	METHANOL	0.213 kg

RA may take appropriate action as per the decision of Norms Committee.

152	Case No.: 74/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/01114/AM13/	RLA File :03/95/040/00724/AM13/	Lic.No/Date:0310719791 08.01.2013	Defer Date:13.06.2013

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2012-Ch. II dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
LA-16 (HEXADECYL-3,5 DIBUTYL 4-HYDROXY BENZOATE)	1 kg	1	2,6 DI TERTIARY BUTYL PHENOL	0.891 kg
		2.	1,2,4 TRIMETHYL BENZENE	0.520 kg
		3.	ZIRCONIUM OCTOATE	0.012 kg
		4.	METHANOL	1.480 kg

RA may take appropriate action as per the decision of Norms Committee.

153	Case No.:96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

154	Case No.:38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

155	Case No.:117/33/82-ALC4/2012	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:11.07.2013
	Decision : In the light of written comments received Department of Chemicals and Petrochemicals vide their OM No. 14010/9/2013-Ch-III dated 09.5.2013, it was decided to call from the firm the following technical details: 1. Details of manufacturing process of copper Formazone indicating use of Ortho Amino Phenol and 4 Sulpho Anthranilic Acid with chemical equations, molecular formula, molecular weights. 2. Yield obtained in each step. 3. Authentic technical literature in support of yield obtained. 4. Material balance. 5. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input. 6. Detailed calculations, arriving at the norms applied for. It was decided to remind the firm to furnish the information immediately. The case was deferred for 11.07.2013.			

156	Case No.: 41/4/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00082/AM14/	RLA File :09/24/040/00482/AM13/	Lic.No/Date:0910054756 10.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals			

157	Case No.: 43/4/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00084/AM14/	RLA File :09/24/040/00483/AM13/	Lic.No/Date:0910054757 10.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals			

158	Case No.: 147/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01294/AM13/	RLA File :07/24/040/00429/AM13/	Lic.No/Date:0710093054 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			

159	Case No.: 203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish the following information: Manufacturing process with chemical equations, molecular formula, molecular weights. Composition of the product Stage-wise percentage yield Material Balance Authentic technical literature in support of norms applied. The case was deferred for 11.07.2013.			

160	Case No.: 4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals			

--	--	--	--	--

161	Case No.:44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:48/4/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00089/AM14/	RLA File :09/24/040/00463/AM13/	Lic.No/Date:0910054762 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

163	Case No.:56/33/82-ALC4/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01203/AM13/	RLA File :03/95/040/00801/AM13/	Lic.No/Date:0310720417 11.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals			

164	Case No.:58/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01205/AM13/	RLA File :03/95/040/00788/AM13/	Lic.No/Date:0310720530 14.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			

165	Case No.:24/33/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved										
	HQ File :01/82/050/01171/AM13/	RLA File :03/95/040/00806/AM13/	Lic.No/Date:0310720729 15.01.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010-Ch. II dated 29.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>DISODIUM EDTA ZINC [ZN CONTENT 15% (+/- 0.5%)]</td><td>1 kg</td><td>1</td><td>ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)</td><td>0.690 kg</td></tr> </tbody> </table>				Item of Export	Quantity	S.No	Item of Import	Quantity allowed	DISODIUM EDTA ZINC [ZN CONTENT 15% (+/- 0.5%)]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.690 kg
Item of Export	Quantity	S.No	Item of Import	Quantity allowed										
DISODIUM EDTA ZINC [ZN CONTENT 15% (+/- 0.5%)]	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.690 kg										
	RA may take appropriate action as per the decision of Norms Committee.													

166	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
-----	------------------------------------	--	---	-----------------------------

	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
167	Case No.: 99/33/82-ALC4/2012	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01246/AM13/	RLA File :05/24/040/00381/AM13/	Lic.No/Date:0510343720 18.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			
168	Case No.: 87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
169	Case No.: 88/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01235/AM13/	RLA File :07/24/040/00425/AM13/	Lic.No/Date:0710093199 21.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
170	Case No.: 91/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01238/AM13/	RLA File :05/23/040/00415/AM13/	Lic.No/Date:0510343812 21.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			
171	Case No.: 107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
172	Case No.: 145/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01292/AM13/	RLA File :07/24/040/00454/AM13/	Lic.No/Date:0710093290 23.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals			

Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

173	Case No.: 146/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01293/AM13/	RLA File :07/24/040/00453/AM13/	Lic.No/Date:0710093292 23.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

174	Case No.: 193/33/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01340/AM13/	RLA File :03/94/040/00800/AM13/	Lic.No/Date:0310721794 23.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

175	Case No.: 3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:11.07.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 11.07.2013			

176	Case No.: 158/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01305/AM13/	RLA File :03/94/040/00683/AM13/	Lic.No/Date:0310721893 24.01.2013	Defer Date:11.07.2013
	Decision : It was decided to remind the firm to furnish following technical details: a) 2,4,6-Colidine is not required from the cholesteryl stage. Technical justification for applying this. b) The firm has given the chemistry again from chloesteryl Acetate whereas they have applied cholesterol as starting material. The firm may, therefore, be advised to furnish complete technical details as per Appendix 33 from Cholesterol Stage. © Recovery of Chloestrol in the process may be quantified along with copy of relevant technical literature. Copy of Post production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority maybe furnished. The case was deferred for 11.07.2013.			

177	Case No.: 38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

Case No.: 153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--------------------------------------	------------------------------------	---	------------------------------

178			13.06.2013	
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:11.07.2013
	Decision : Department of Biotechnology vide their OM No. BT/IL/05/383/2013-PID dated 03.06.2013 has informed that manufacturing process for Bacillus Amyloliquefaciens as mentioned in the application does not show the use of peptone. It was decided to convey the observations of Department of Biotechnology to the firm with the request to give clarification at the earliest. The case was deferred for 11.07.2013.			

179	Case No.: 197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:11.07.2013
	Decision : it was decided to remind the firm to furnish following technical details: a) 2,4,6-Colidine is not required from the cholesteryl stage. Technical justification for applying this. b) The firm has given the chemistry again from chloesteryl Acetate whereas they have applied cholesterol as starting material. The firm may, therefore, be advised to furnish complete technical details as per Appendix 33 from Cholesterol Stage. © Recovery of Chloestrol in the process may be quantified along with copy of relevant technical literature. Copy of Post production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority maybe furnished. The case was deferred for 11.07.2013.			

180	Case No.: 201/33/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01348/AM13/	RLA File :03/94/040/00933/AM13/	Lic.No/Date:0310722303 29.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

181	Case No.: 79/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01226/AM13/	RLA File :05/23/040/00430/AM13/	Lic.No/Date:0510344338 29.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

182	Case No.: 154/33/82-ALC4/2012	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01301/AM13/	RLA File :03/95/040/00787/AM13/	Lic.No/Date:0310722449 30.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 60/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
--	-------------------------------------	--	---	------------------------------

183	HQ File :01/82/050/01207/AM13/	RLA File :07/24/040/00430/AM13/	Lic.No/Date:0710093432 30.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
	Case No.: 152/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
184	HQ File :01/82/050/01299/AM13/	RLA File :08/24/040/00363/AM13/	Lic.No/Date:0810117991 31.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
	Case No.: 35/4/82-ALC4/2013	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
185	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
	Case No.: 75/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
186	HQ File :01/82/050/00116/AM14/	RLA File :17/24/040/00080/AM13/	Lic.No/Date:1710005220 31.01.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			
	Case No.: 47/4/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
187	HQ File :01/82/050/00088/AM14/	RLA File :07/24/040/00465/AM13/	Lic.No/Date:0710093504 01.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals			
188	Case No.: 9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			
	Case No.: 209/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Deffered and Re-indexed
189	HQ File :01/82/050/01356/AM13/	RLA File :03/95/040/00804/AM13/	Lic.No/Date:0310722788 04.02.2013	Defer Date:11.07.2013

Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

190

Case No.:1/4/82-ALC4/2013	Party Name:GEM AROMATICS PVT.LTD.		Meet No/Date:6/82-ALC4/2013 13.06.2013		Status:Case Approved
HQ File :01/82/050/00042/AM14/	RLA File :03/94/040/00953/AM13/		Lic.No/Date:0310722934 05.02.2013		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch. II dated 05.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Item of Export	Quantity	S,No	Item of Import	Quantity allowed	
DIHYDRO EUGENOL	1 kg	1	CLOVE LEAF OIL	1.276 kg	
RA may take appropriate action as per the decision of Norms Committee.					

191	Case No.:27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938 05.02.2013	Defer Date:11.07.2013
	Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

192	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:11.07.2013
	Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

193

Case No.: 61/33/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Approved
HQ File :01/82/050/01208/AM13/	RLA File :08/24/040/00184/AM13/	Lic.No/Date:0810118080 05.02.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2012-Ch. II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Methoxy Methyl Triphenyl Phosphonium Chloride	1 kg	1	TriPhenyl Phosphine	0.830 kg
		2	Toluene	1.90 kg

RA may take appropriate action as per the decision of Norms Committee.

194	Case No.:67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

195	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

196	Case No.:210/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01357/AM13/	RLA File :03/95/040/00836/AM13/	Lic.No/Date:0310723378 07.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

197	Case No.:30/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00071/AM14/	RLA File :09/24/040/00516/AM13/	Lic.No/Date:0910054978 07.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

198

Case No.:110/1/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
HQ File :01/82/050/01468/AM13/	RLA File :09/24/040/00525/AM13/	Lic.No/Date:0910054981 08.02.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch. II dated 12.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
METHYL HYDROXY BENZOATE BP / METHYL PARABEN	1 kg	1	PARA HYDROXY BENZOIC ACID	0.989 kg
		2.	METHANOL	0.500 kg
PROPYL HYDROXY BENZOATE BP / PROPYL PARABEN	1 kg	3.	PARA HYDROXY BENZOIC ACID	0.835 kg
		4.	N-PROPANOL	0.472 kg

R.A. may take appropriate action as per the decision of Norms Committee.

RA may take appropriate action as per the decision of NODIS Committee.

199	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:11.07.2013
	Decision :			

200	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

201	Case No.:8/4/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00049/AM14/	RLA File :03/94/040/00986/AM13/	Lic.No/Date:0310724200 14.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

202	Case No.:7/4/82-ALC4/2013	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00048/AM14/	RLA File :03/95/040/00892/AM13/	Lic.No/Date:0310724239 15.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

203	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:11.07.2013
	Decision : It was decided to send a copy of reply received from the firm to Department of DIPP for their comments. The case was deferred for 11.07.2013.			

204	Case No.:36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

	Case No.:45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2013	Status:Case Deferred
--	-----------------------------------	--	-----------------------------	-----------------------------

205			13.06.2013	
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals & Petrochemicals				

206	Case No.:5/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00046/AM14/	RLA File :03/95/040/00692/AM13/	Lic.No/Date:0310725029 21.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

207	Case No.:6/4/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00047/AM14/	RLA File :03/95/040/00600/AM13/	Lic.No/Date:0310725026 21.02.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

208	Case No.:25/4/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved										
	HQ File :01/82/050/00066/AM14/	RLA File :03/94/040/00761/AM13/	Lic.No/Date:0310725325 22.02.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>2ETHY HEXYLAMINE</td><td>1 kg</td><td>1</td><td>2ETHYL HEXANOL</td><td>1.06 kg</td></tr> </tbody> </table>					Item of Export	Quantity	S.No	Item of Import	Quantity allowed	2ETHY HEXYLAMINE	1 kg	1	2ETHYL HEXANOL	1.06 kg
Item of Export	Quantity	S.No	Item of Import	Quantity allowed										
2ETHY HEXYLAMINE	1 kg	1	2ETHYL HEXANOL	1.06 kg										
RA may take appropriate action as per the decision of Norms Committee.														

209	Case No.:3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

210	Case No.:59/4/82-ALC4/2013	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00100/AM14/	RLA File :03/95/040/00965/AM13/	Lic.No/Date:0310726554 04.03.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.				

Decision :It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.

211	Case No.:56/4/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00097/AM14/	RLA File :09/24/040/00577/AM13/	Lic.No/Date:0910055286 05.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

212	Case No.:55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

213	Case No.:58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

214	Case No.:11/4/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved														
	HQ File :01/82/050/00052/AM14/	RLA File :03/94/040/01027/AM13/	Lic.No/Date:0310727436 08.03.2013	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch. II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>DI OCTYL ADIPATE</td><td>1 kg</td><td>1</td><td>ADIPIIC ACID</td><td>0.415 kg</td></tr> <tr> <td></td><td></td><td>2</td><td>2 ETHYL HEXANOL</td><td>0.720 kg</td></tr> </tbody> </table>				Item of Export	Quantity	S.No	Item of Import	Quantity allowed	DI OCTYL ADIPATE	1 kg	1	ADIPIIC ACID	0.415 kg			2	2 ETHYL HEXANOL
Item of Export	Quantity	S.No	Item of Import	Quantity allowed														
DI OCTYL ADIPATE	1 kg	1	ADIPIIC ACID	0.415 kg														
		2	2 ETHYL HEXANOL	0.720 kg														
RA may take appropriate action as per the decision of Norms Committee.																		

215	Case No.:13/4/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00054/AM14/	RLA File :08/24/040/00432/AM13/	Lic.No/Date:0810119295 12.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

216

Case No.:61/4/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved	
HQ File :01/82/050/00102/AM14/	RLA File :03/95/040/01003/AM13/	Lic.No/Date:0310727951 13.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 10.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
BUTYLATED HYDROXY ANISOLE (BHA)	1 kg	1	HYDROQUINONE	1.247 kg
		2.	TERTIARY BUTANOL	0.839 kg
		3.	PHOSPHORIC ACID	1.00 kg
		4.	HEXANE	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

217	Case No.:63/4/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00104/AM14/	RLA File :08/24/040/00436/AM13/	Lic.No/Date:0810119304 13.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

218

Case No.:60/4/82-ALC4/2013	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
HQ File :01/82/050/00101/AM14/	RLA File :03/95/040/01005/AM13/	Lic.No/Date:0310728189 14.03.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 30.08.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
RA may take appropriate action as per the decision of Norms Committee.			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bismuth Subsalicylate	1 Kg.	1.	Bismuth Ingots/Metal (Min.99.99%)	0.620 kg

219	Case No.:65/4/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00106/AM14/	RLA File :31/83/040/00204/AM13/	Lic.No/Date:3110057485 18.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

220	Case No.:52/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00093/AM14/	RLA File :24/24/040/00017/AM13/	Lic.No/Date:2410038507 20.03.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.				

221	Case No.:53/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00094/AM14/	RLA File :24/24/040/00014/AM13/	Lic.No/Date:2410038508 20.03.2013	Defer Date:11.07.2013
Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.				

222

Case No.: 51/4/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Approved
HQ File :01/82/050/00092/AM14/	RLA File :04/24/040/00281/AM13/	Lic.No/Date:0410144356 22.03.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14/AM13 dated 31.07.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. (kg/kg)	allowed
Ibuprofen	1 kg	1.	Isobutyl Benzene	0.952	
		2.	Acetyl Chloride	0.714	
		3.	Isopropyl Alcohol	0.952	
		4	Sodium Metal	0.285	
		5.	Monochloro Acetic Acid	1.25	
		6.	Isopropyl Alcohol	1.00	
		7.	Sodium Dichromate	0.63	

RA may take appropriate action as per the decision of Norms Committee.

223

Case No.:70/4/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved	
HQ File :01/82/050/00111/AM14/	RLA File :04/24/040/00279/AM13/	Lic.No/Date:0410144366 25.03.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in its meeting No. 11/82 held on 19.06.2012 and in consultation with technical authority present in meeting and decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 Kg.	1.	LINCOMYCIN HYDROCHLORIDE RAW MATERIAL	1.43 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

224	Case No.: 33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

225	Case No.: 71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

226	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

227	Case No.: 72/4/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00113/AM14/	RLA File :07/24/040/00020/AM14/	Lic.No/Date:0710095227 06.05.2013	Defer Date:13.06.2013

Decision :

228	Case No.:1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

229	Case No.:2/6/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
	HQ File :01/82/050/00125/AM14/	RLA File :08/24/040/00078/AM14/	Lic.No/Date:0810121376 24.05.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 22.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
4,4 DIAMINO DIPHENYL AMINE - 2 - SULPHONIC ACID	1 kg	1.	PARA NITRO ANILINE	0.950 kg
		2.	PARA NITRO CHLORO BENZENE	1.290 kg
		3.	SODA ASH	2.800 kg

RA may take appropriate action as per the decision of Norms Committee.

230	Case No.:3/6/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00126/AM14/	RLA File :08/24/040/00084/AM14/	Lic.No/Date:0810121574 31.05.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

231	Case No.:4/6/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00127/AM14/	RLA File :09/24/040/00096/AM14/	Lic.No/Date:0910056225 03.06.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:5/6/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
	HQ File :01/82/050/00128/AM14/	RLA File :13/24/040/00013/AM14/	Lic.No/Date:1310043244 04.06.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in its meeting No. 2/82 held on 18.04.2013 and in consultation with technical authority present in meeting and decided to ratify norms on request basis under para 4.7 of HBP as per details below or as applied by firm whichever is			

technical authority present in meeting and decided to ratify norms on repeat basis under para 4.7 of RBR as per details below or as applied by him whichever is lower:

232

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
747-Ether Chemical Name: 2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluoroethoxy)methyl] benzoic acid	1 kg	1.	3-Chloro-2-Methyl Aniline 98% Min.	0.625 kg
		2.	Sodium Nitrite 97% Min.	0.350 kg
		3.	Sodium Methyl Mercaptide 20% Min.	3.126 kg
		4.	Methanol 99% Min.	2.600 kg
		5.	Bromine 99% Min.	0.650 kg
		6.	Acetonitrile 99% Min.	1.136 kg
		7.	Trifluoro Ethanol 98% Min.	1.112 kg

RA may take appropriate action as per the decision of Norms Committee.

233	Case No.:6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:11.07.2013
	Decision : It was decided to defer the case for 11.07.2013 for comments of Department of Pharmaceuticals.			

Date:17.06.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer